

THUGS AND DACOITS ACT 1843

ACT No. XVIII. OF 1843

(Rep., Act 8 of 1863)

[9th September, 1843.]

Passed by the Right Hon'ble the Governor General of India in Council, on the 9th September, 1843.

AN Act for the better custody of person, convicted of Thuggee an Dacoity.

Whereas it often happens that the offences of Thuggee and Dacoity are committed by gangs, as well within the Territories subject to the Government of the East Indi Company, as in those of Native Princes or States in alliance with the said Company, and it may be necessary for the safety of person and property within the Territories subject to the Government of the East India Company, that person convicted of the like offences within the Territories of such Princes or States, should be kept in secure custody, which cannot always be done within the last mentioned Territories:

It is hereby enacted, that it shall be lawful for the local Government of any part of the Territories subject to the Government of the East India Company, to authorize the reception and detention in any part of those Territories, for the periods specified in their respective sentences, of persons sentenced to imprisonment or transportation for the offences of Thuggee, Dacoity, or the offences of belonging to any gang of Thugs or Dactoits, within the Territories of any Native Prince or State in alliance with the said Company. Provided always a Covenanted Servant of the East India Company, duly authorized in that behalf enacted, that every Servant of the East India Company so authorized as aforesaid shall forward with every Prisoner a certificate of his conviction, and a copy of the proceedings held at the trial, that the same may be forthcoming for reference at the place where the sentence of imprisonment may be carried into effect.
